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section 5 which clearly says that pugree is prohibited. He also mentioned, while he was making the speech, earlier about an isolated case where a landlord was tortured by the tenant and of course the matter came up to the Ministry. But it was not a case of rent control. It was a case of law and order. So, it was duly passed on to the appropriate authority for dealing with it.

About the houses in Diplomatic Enclave, I think Mr. Bhupesh Gupta and the House know that only up to a certain period-seven years for houses built pror to 1951 and five years for houses built after 1955—this freedom was given, after which period the houses built would be governed by the Rent Control Act.

SHRI BHUPESH GUPTA: Why?

SHRIMATI MARAGATHAM CHAN-DRASEKHAR: It was done so as to give an incentive for houses to come up, because there was a lot of shortage in Delhi.

SHRI BHUPESH GUPTA: Do you not see that for small houses Rs. **4.000** to Rs. 5,000 is being charged?

SHRIMATI MARAGATHAM CHAN-DRASEKHAR: That itself shows the demand for houses.

SHRI BHUPESH GUPTA: It is a national disgrace.

SHRIMATI MARAGATHAM CHAND-RASEKHAR: Madam Deputy Chairman, out of a total of 18,077 applications filed before the Rent Controller over a period of four years over 14,000 have been already disposed of and to take expeditious action an Additional Controller has also been appointed to dispose of the cases expeditiously. I think this will satisfy the House. have nothing more to add to what I have already stated.

THE DEPUTY CHAIRMAN: The question is:-

"That the Bill be passed."

The motion was adopted.

MOTION RE REPORT OF THE IM-PORT AND EXPORT TRADE CON-TROL ORGANISATION

SHRI A. D. MANI (Madhya Pradesh): Madam, I move:

"That the Annual Administration Report of the Import and Export Trade Control Organisation for the year 1961-62, laid on the Table of the Rajya Sabha on the 7th December, 1962, be taken into consideration."

Madam, in commending this motion for acceptance by the House I would like to say that the present situation in respect of our export trade is alarming It has been estimated that we are likely to end the current financial year with an export account of Rs. 690 crores. According to the Third Plan, we have to raise as much as Rs. 3,700 crores to finance our development plans. Now, evidence has been available to show that in regard to the West European market there has been a steady fall in our export The report under reference trade. gives the statistics regarding the fall in our export trade. It is true that at the same time we have also curtailed the volume and value of imports from the Western world, particularly the United Kingdom and the United States. But the fact has got to be taken into account that whatever might be our diplomatic relations with the Soviet Union and the Communist countries of Europe, a substantial part of our trade is with the Western world and our development plans require that the import and export policies that we have followed so far in regard to the Western world should continue in the future also. Unless we step up our exports to the European countries, we may not be in a

position to sustain the present volume of imports which largely come from the United States and the United Kingdom. I should like the Minister to make a statement on the possibilities of fixing our export account this year at Rs. 700 crores. According to the figures available, we might be in the neighbourhood of Rs. 680 to Rs. 690 crores.

Madam, there are a number of difficulties in regard to the stimulation of our exports to the Western world and one of them is with regard to the quality of our exports. The Consul-General in the United States as well as the Consul-General in San Francisco have often told the Government of India that the exporters should maintain a certain standard of quality in regard to the exports to these countries. A large number of enquiries are addressed to our Embassies asking them for information on a variety of points. Madam, in regard to the question of exports, our exports are not of the usual standard or quality. There have been many complaints from the U.S. importers and the U. K. importers about the ignominous fall of quality in imports from India. Madam, there has been a good deal of talk of enforcing quality control and I think that the time has come, in view of the urgency of the situation which is facing the country and the need for stepping up our exports. that the Government of India should think in terms of compulsory imposition of control over quality in regard to the products exported abroad. It may not 3 P.M. be possible for the Government to examine the quality that is single product every exported but a sample survey can be conducted and if it is found that an exporter is not maintaining a reasonable standard of quality, it should be open, within the rules that may be promulgated for the purpose, for the Government of India to put him in the black list in respect of export licences. Such a measure is

overdue because the situation in respect of our exports to Western Europe in particular is alarming at the present moment.

I would like to ask the Minister also to enlighten us, when he replies to the debate about the position of tea in the U.K. We are sending as much as Rs. 75 crores of exports to the U.K. on an average but there have been many indications that our position in respect of the tea trade is being steadily challenged by Ceylon and East Africa. It may not be possible for us to maintain our present position though the English consumer of tea has always shown a preference for the Orange Pekoe and Darjeeling Brands of our tea. In spite of all that it is necessary that our position in regard to tea must be stabilised in the U.K. I believe that the Tea Board has got extensive publicity plans but I would like to ask the Minister how our tea trade is going to fare when England enters the E.C.M. The position is extremely nebulous at the present moment and we do not know what our position would be when England becomes a Member of the Common Market, whether we will have the same preferential treatment in regard to tea which we are having at the present moment. This is a vital question as far as our export trade is concerned because the mainstay of our exports to the U.K. lies in tea. I would also like to ask the Minister what steps have been taken to expand our export market in the U.K.

I was glad to hear that Kirloskar's machine-ware is now being sold in the U.S. and that appreciation has been expressed of the quality of the Kirloskar products. Our Usha Sewing Machines are also finding a market in the U.K. and it has been reported that there is considerable scope for expansion of our light engineering trade articles in the U.S. If that is so, is it possible for the Government to expand our market in the U.S.A.? There have been complaints received

[Shri A. D. Mani.]

from the U.S. that our publicity media in respect of advertisement of our articles have been ineffective. U.S. is a country which believes vastly in publicity and advertisement and I am told that as much as 10 billion dollars are being spent every year on publicity and advertisements. What are the steps that our Government are taking in respect of publicity for our articles in the U.S.? I am raising the question about these two countries specifically because our main export trade is largely with these two countries and the bulk of our imports come both from the U.K. and the U.S.A. and it is necessary that we should try to remedy the adverse balance that exists now. In regard to the U.S., the figures have shown that there has been a steady adverse balance against us. While the U.S. have been sending substantial exports to our country, not only in respect of their exports under P.L. 480 but also in respect of various other articles, we have not been able to expand our export trade with the U.S.

I would like to raise a few general questions in regard to export promotion. I am told that there is substantial demand for vegetable oil in the U.S. but we are not in a position to restrict domestic consumption of vegetable oil. A survey has not been made of the requirements of each State in respect of vegetable oil consumption. I would like to ask the Minister whether he considers it necessary if an emergency arises, for him to recommend to the State Governments that some sort of a quota should be enforced in respect of consumption of vegetable oils.

AN HON. MEMBER: No.

Shri A. D. MANI: You say 'no' but from where are we going to get our foreign exchange for imports? The Minister himself will be very glad if such a quota is enforced because one of the few articles in which we have a lead in respect of prices is vegetable oil for which a ready market is avail-

able in the U.S. I would like really to commend a quota system in respect of consumption of vegetable oil for the various States.

I would also like to raise a few general questions regarding the S.T.C. The S.T.C. report has been discussed in this House and there have been views expressed for and against the activities of the S.T.C. I think it is too late in the day for us to criticise the setting up of the Corporation. It has fulfilled a very useful purpose in exploring the possibilities of State trading at least in the Communist countries of Europe. Some of the transactions have been very good. Corporation might have committed a few mistakes and we might have lost a few thousands or a few lakhs rupees on that account. As far manganese ore is concerned, the opinion has been expressed that S.T.C's the adventure in the manganese trade has not been in any way successful. The Estimates Committee commented that there was a possibility of the private trade taking up the manganese ore exports. Unfortunately the manganese ore exports have suffered recession account of the Indian prices being higher than the world prices. I am told that the U.S.S.R. prices as well as the Brazilian prices are much below the Indian prices. If the S.T.C. has not been successful in regard to the stimulation of our export trade in manganese, I would suggest to the Government that as an emergenc**y** has descended on us, they might allow the manganese trade to go over to the private sector where a very good job of work was done by the manganese companies in India prior to the period when the S.T.C. undertook the work of exporting manganese from India.

Further I would like to ask the Minister certain questions about the trade with the rupee-exchange countries. I am told and a complaint has been made to the Import and Export Policy Committee presided over by Mr. Ramaswamy Mudaliar, by the

Chambers of Commerce, that some of the countries, on the rupee-exchange basis have been importing goods from India and are re-exporting at more favourable prices to the sterling and dollar-exchange countries and thus making a profit in foreign exchange transactions on that account. I would like to ask whether the Minister has made any enquiries into the allegations that have been made-or through the State Trading Corporation—about those countries which have imported goods on the rupee-exchange basis. I am told that in respect of jute, in respect of tea and coffee, some of the countries have imported goods from India and re-sold them at better prices, at prices lower than the prices at which India offered them, and made a profit in foreign exchange transactions. We do not know how we are going to. liquidate our liabilities in regard to the rupee-exchange countries because we have been buying goods from them in substantial quantities year after year. The account has been growing every year. I do not know whether the Minister has explored the possibilities of entering into an arrangement with some of the countries operating on the rupee-exchange account whereby those countries would permit India to export goods to other countries which require aid from them. would like to give an example what I have in mind. If East Germany wants to help Tanganyıka, t might well ask India: "We want you on the rupee-exchange basis to export goods to Tanganyika ourselves because we do not want it to be sent to East Germany and re-exported to that country". I do not know whether any efforts have been made to enter into negotiations with the East European countries for trading on these terms. If that is possible, you might be in a African position to explore new markets also.

There has been a complaint that in regard to the role of the State Trading Corporation, details are not available in respect of breakdown of imported articles. Among the actual

users, the ST.C. accounts for 5 per cent. of the total licences which have been issued by the Government. It is a very substantial percentage. We would like to have more figures about the manner in which the S.T.C. carrying out its import programmes. Further I would like to ask the Minister whether in regard to the actual users' licence, the production that was expected has come up to the estimates. It must have been on some basis. These articles must have been imported on some basis and the Government must have framed their own estimate of what the production is going to be. In other words, we should know whether the articles which have been imported have been put to proper use. This matter regarding the State Trading Corporation requires careful investigation.

I would like to make one suggestion to the Minister and that is that in respect of the State Trading Corporation a new angle may now be attempted, namely, the State Trading Corporation may confine itself largely to those countries where State-trading is practised in other words, the State Trading Corporation should confine its activities largely to totalitarian and dictatorial countries. I believe there is a very adverse climate of opinion against State-trading in the Western countries, particularly in the United States of America and in view of the emergency it would not be worth while for us to run into a wall of prejudice by insisting on a doctrinaire basis that State-trading should continue in all articles.

Madam, there have been complaints also that our textile products are meeting with very severe competitior outside. In this connection I shoul like to mention that the Third Five Year Plan estimated that 25,000 looms would be set up in the textile industry and we do not know what steps the Government have taken to modernise the textile industry and to introduce mechanical devices for stepping

up production. I know there is a lot of opposition on the part of labour to the introduction of mechanised looms; but if we are to survive and if our export trade is to be maintained, the textile industry has got to be modernised. I do not know whether the Ministry has taken steps to modernise the textile industry, in view of the emergency and in view of the very bleak prospects of export promotion in the next four years of the Third Five Year Plan.

Madam, the House has had an opportunity of discussing some time back the Report of the Ramaswamy Mudaliar Committee on the import and export policy, and at that time my good friend, Shri Manubhai Shah, said that the Government had accepted many of the recommendations of that Committee. One of the recommendations of that Committee was with regard to income-tax remission. I would like to ask the hon. Minister whether the Government has bestowed its attention on the suggestions made by the Ramaswamy Mudaliar Committee in respect of income-tax remission. I do not want that the profits of the private enterprise man should go up by leaps and bounds; out in these days we do operate under the stimulus of the profit motive and n the Government in respect

to of the State undertakings wants nake profit out of production. It 3 recessary that this incentive should e continued to be supplied and if he export trade is to develop properly, we should consider seriously giving effect to the recommendations of the Ramaswamy Mudaliar Comnittee in respect of income-tax remision.

Further the Ramaswamy Mudaliar committee had recommended that here should be a refund of sales-tax. here have been many meetings of ne State Chief Ministers held in New lelhi, but I have not seen anywhere ny report in the Press that the quesion of the refund of sales-tax has

been taken up with the State Governments. I would like to ask the hon. Minister whether any approach has been made to the State Governments that the States should agree to a refund of sales-tax on articles exported from India. If that has not been done I would like further to ask if the Government is prepared to issue a directive under the Defence of India Rules to ask them to make a remission. The Defence of India Rules are not going to continue for all time on the Statute Book. The emergency has got to be lifted at some stage or the other and this is the time for Mr. Manubhai Shah to tell the State Governments that he would issue an order under the Defence of India Rules for a remission to be given on sales-tax on products exported from India.

Export Trade

The Ramaswamy Mudaliar Committee recommended that there should be a 25 per cent rebate on railway freight in respect of articles exported. The hon Minister himself stated elsewhere that there has been some concession on freight. But these freight concessions have not been of a substantial character. It is possible now, in view of the emergency created by the fall in our export earnings, for our Government to ask the Railway Board to grant a freight concession of the order of 25 per cent, as recommended by the Ramaswamy Mudaliar Committee. It is not that the Ramaswamy Mudaliar Committee made an imaginative proposal. The Committee consisted of many businessmen, men who have had a good deal of experience of both internal trade and of international trade, and it is possible, therefore, that they took all factors into consideration before making that recommendation to the Government.

Madam, there is one other factor about export trade to which I must refer. I am largely referring to the export policy because that seems to be more important at the present time than any other. The public at large have, by and large, accepted the cuts in the imports which have been recently made by the Ministry. But in respect of the export trade the Director-General of Tourism, I believe, has made a representation to the Government that the maintenance of the prohibition policy in various States has acted as a clog in the way of the expansion of the export trade in our country, in the sense that manufacturers traders and people who want to sell and buy things, do not wish to come to India because of the prohibition rules which are in force in some of the States. The hon. Minister may say that the picture has been highly overdrawn; but those who have gone through the position of the tourist trade in India will testify that the prohibition policy has had something to do to retard the tourist traffic. I would like to make a suggestion. we think in terms of international trade, we must also enable foreign businessmen to come to India and it may be possible for the Minister of International Trade, in the name of the emergency and in the name of expanding our exports, to ask the State Governments to allow those with foreign passports to obtain their drinks without any kind of permit. The passport is there and it is a permit by itself. If a person comes to India with a passport for purposes of trade, he can show that passport at the bar and he will be entitled to take the drink that he wants. If it is possible for Government to consider that matter, it would help to overcome one of the difficulties which the Government has been experiencing in the way of traders coming from abroad to assess the possibilities of trade with India.

There is one other matter which I would like to raise and it has already been raised by the Ramaswamy Mudaliar Committee and others, namely, bonus entitlement scheme of the kind in force in Pakistan. I believe an exporter in Pakistan is allowed to retain 20 to 40 per cent, of the foreign exchange earned by him for the purpose of ordering any goods that he likes. There has been some sort of scheme of restriction at work here.

If the recommendation made by the Ramaswamy Mudaliar Committee that the same kind of scheme should be in force here is accepted, then there should be no difficulty in accepting the percentage fixed by Pakistan as the percentage that should obtain in India.

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Madam, I would like to ask the hon. Minister whether any attention been given by his Ministry to the setting up of a commercial cadre for our diplomatic services. It has been stated that the Commercial Counsellors who are working are, more or less, regarded as commercial officers and are not really regarded as members of the diplomatic corps. They operate under the control of the Commerce Ministry. It is possible for terms Government to think in creating a special commercial cadre which will have the same status and the same emoluments and the same as the opportunities of promotion which regular diplomatic cadre and will take up the work of export promotion as well as of import policy. The Ramaswamy Mudaliar Committee mentioned in particular, that the which are Manual of Instructions issued to the Commercial Counsellors are so detailed and so voluminous and very that very few read them few people have the opportunity of understanding what each section of the Manual of Instructions connotes. I would, therefore, suggest that the Government might also consider the creation of such a cadre which necessary for the stimulation of export trade.

Now, Madam, I would only take a few minutes with regard to a subject in which I am interested, namely, import of newsprint into India. The hon. Minister for International Trade has not imposed so far any curbs on newsprint import. I have before me statistics of newsprint imports for the last ten years from 1952 onwards. In 1952-53, we imported 54,000 tons and in 1960-61, we imported 72,000

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tons. We have improved the position from the point of view of the newspapers only by 18,000 tons. Now, the newspapers have been asking that they should be allowed to import 90,000 tons of newsprint. A Minister Pakistan said the other day that Pakistan was prepared to meet the entire newsprint requirements of India. understand that the Pakistan ernment wants payment to be made half in sterling and half in rupees. If sterling could be spared for this purpose, this would enable us to save a good deal in our freight charges for newsprint imports from Pakistan because Pakistan happens to be our neighbour. Secondly, the Government should take into account the fact that over the years there been steady increase in the newspaper reading public in India. On account of the war, the interest in newspapers has become almost phenomenal and every newspaper, big and small, has registered a rise in its circulation figures. It is possible, therefore, for the Minister to think in terms of increasing, as far as the newspapers are concerned, the present imports from 72,000 tons to 90,000 tons.

SHRI K. SANTHANAM (Madras): Does Pakistan produce newsprint?

SHRI A. D. MANI: Pakistan claims this. The statement was made by a Minister of Pakistan that they were prepared to meet the entire requirements of India. Whatever it is, even if Pakistan does not produce, at least the Soviet Union and the rupee-payment countries are there. You may also spend some sterling, foreign exchange, to get our supplies from Norway. Now, if we see the readership in India, it compares very poorly with the readership in other countries of the world. We are very much below, at the bottom of the scale, and have got the biggest democracy in the whole world operated in our country. Unless we see that democracy is well informed, Parliamentary institutions themselves may not have the normal course of

development. I would make a very urgent and very fervent appeal to the Minister that in respect of newsprint he may allow the newspaper industry to import 90,000 tons of newsprint and the Minister should not think in terms of any cut in the consumption of newsprint by newspapers. Newspapers are like guns. It is part of the war effort. We carry the information of the Government's activities and of the Government's war preparedness to public and unless the newspapers are kept going and they get substantial quantity of newsprint to meet their readership, it will not be possible for us to step up the war effort in the way in which Government wants to do.

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SHRI K. SANTHANAM: Can impose a quota of exports for papers?

SHRI A. D. MANI: No newspapers are exported. Even the "Hindu Weekly" and the "Statesman" have got very poor circulation. I am talking about import quotas. Unless we allow more newsprint to be imported, it may not be possible to keep the newspaper industry going in a manner which will keep the public fully informed about the developments respect of the so-called war situation.

The question was proposed.

Shri R. S. KHANDEKAR (Madhya Pradesh): Madam Deputy Chairman, on account of this emergency, we are going to have huge imports in country. The country must be ready to face any eventuality and for that purpose, it is necessary that we build up our industries, our defence and our agriculture on very solid grounds. For this purpose, imports are necessary. Of course, it is not necessary to pay for all the imports now but it is inevitable that sooner or later we will have to pay for them and for that purpose, we have to increase our exports. Recently, the exports not been going up at all. On contrary, they are dwindling day by day. Our trade with our neighbours, the Afro-Asian countries, is about onethird of the total foreign trade but even this trade is also dwindling The reason given for slowly. is the upsurge in these countries which have got independence recently. They are adopting a protective policy and do not want to import foreign goods. Countries which have won their independence naturally want to develop their industries but we have our own experience too. We also won independence but we find that our imports after we attained independence have gone up. So, I do not know what is the reason for the drop in the export trade with these countries. The argument that this is due to the protective policy does not seem to sound This matter needs to be gone into and Government should find out the reason why exports into countries are going down.

Now, there is necessity to study the political situation in some of our neighbouring countries to find why our exports are being affected. Everyone knows that our neighbours, Pakistan and Nepal, have contracted an agreement with regard to trade. Now, these countries which have trade agreement, may not take our goods in which case our ports affected and our export trade will also go down. It is also possible that Pakistan might import our goods and pass that on to Nepal and we will be affected thereby. So, we must try to have direct relations with our neighbours and see that our exports do not suffer on account of these political consider-Therefore, we should have a ations. reorientation of our policies and of our relations with our neighbours.

I would now like to say a word about quality control. It is generally complained that our goods are according to the standard. There are many complaints from the foreign traders from foreign businessmen, that the goods that we supply do not tally with the samples. Therefore, there should be some machinery which should examine all these goods before they are exported. There was a report in some papers recently—I do

know if it is correct—that the Government is going to undertake legislation very soon for quality control. I wish it is done sooner than contemplated by the Government. Those industries which produce sub-standard goods or those who export goods which are not according to the samples, should be punished severely and they should be brought to book.

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With regard to the import policy, I would say that the policy of the Government is not rational or is not scientific. All of a sudden the Government slashes certain articles bans the import of certain things. There are certain articles which are very necessary or which are the component parts of certain industries. When such articles are banned there is a tendency to manufacture articles in the country and naturally the result is that our goods fall in standard. So, while formulating the import policy we must see that the component parts which are absolutely essential for the industries which are going to export their goods outside are allowed to be imported. We should not slash those articles in a haphazard manner.

Now, there wa_S a scheme called the import substitution scheme but it was dissolved. I do not know why it was given up, why that scheme is being worked. There should be some such scheme which should control and guide the import policy of the country.

There was a talk about export houses. I do not know what happened to that. Export houses ought to have been there and there should be some liaison with such houses in foreign countries. They can guide our trade and industry so that we may be able to earn more foreign exchange, so that we may be able to meet the needs of development and defend our country in a more scientific manner. With these words I commend the motion.

SHRI N. M. ANWAR (Madras): Madam Deputy Chairman, I am glad that we have got now in this House a discussion on the Annual Adn

[Shri N. M. Anwar.]

tration Report of the Import and Ex-Control Organisation. port Trade Madam, I feel proud of one of the achievements that we find in this Report and that is that our export performance has registered a very good progress. Particularly in the eight months that have gone by our exports have increased to the tune of Rs. 15 crores, but, Madam, I must say that this export performance has yet to make commendable progress. We are of late finding certain difficulties and impediments in the way of our exports and there are certain points which I would like to bring to the notice of the hon. Minister for International Trade. I know that our country owes a lot to his dynamic energy and to the wonderful abilities which he has brought to bear in shaping the pattern of our international trade. But there are certain export which unfortunately have not received the special attention that they deserve at his hands.

Speaking as I do, with a representative capacity for the tanning industry, as the Honorary Secretary of South Indian Skin and Hide Merchants Association I deem it my duty to say that the industry of tanned skins and hides which has stood by the Government through generations by contributing towards the earnings of foreign exchange to the tune of Rs. 25 crores every year, this goose that lays the golden eggs, has unfortunately, in recent years not been able to keep up that performance and that is a point which calls for attention. have to discover ways and means to get over the difficulties, to redress the grievances of that industry and to augment the quantum of our exports. Madam, that industry which is mostly concentrated in the State of Madras has been giving a very wonderful performance but in recent years I am afraid we are faced with a competition the world over; particularly as so many countries have come into the arena of freedom, they also put up their raw materials and their semi-processed skins and hides in the

world markets with the result that our country today is not able to catch up and compete against these newcomers in the international field. am very happy, Madam, that the hon. Minister, Mr. Manubhai Shah, when he recently visited Madras city, gave an assurance to the leading lights of the tanning industry over there that he was going to consider expeditious measures to get over the difficulties of this industry. It is not only in the interests of the industry itself--of course that industry has also got to be served well-but it is much more in the interest of our country which is struggling to earn foreign exchange from every quarter possible that we have got to give our paramount consideration to the problems of industry.

Madam, we have been expanding our international trade along certain channels, particularly with the rupee countries of the Cominform. That has been a step in the right direction. In fact we should see that our international trade does not confine itself only to the traditional trade which we have enjoyed under the British regime in this country. should like to discover new markets. We want to develop our potentialities for marketing amongst some of the countries of Africa, of Middle East, of South East Asia. We know that there are so many difficulties and impediments in our way in trying to expand our marketing potentialities in these regions. But there is one point which we have got to realise, a point which I am sure might not have escaped the notice of the hon. Minister and that is this. Some of the countries of the Cominform have entered this market on rupee basis and probably because of the trade agreements that are in force, they been able to take out of this country some of our merchandise on a basis of barter and they have offered merchandise at discount in the European market and have thus knocked the bottom out of our trade in the very markets where hitherto we were

enjoying a certain virtual monopoly. I must illustrate this point. We know that recently Russia and some other countries of Communist persuasion have offered for reasons political to clear a good part of our export commodities, of spices, of skins and hides and these commodities were put up at a discount in the European market. And when we offered our merchandise in the European market for months and sometimes for pretty long periods, we went without buyers because already there was a glut of these products of Indian origin there routed routed through Russia, through Czechoslovakia, routed through many other Communist countries. well imagine the difficulties and delicacies of this problem. It is beyond the purview of our Government which. in their anxiety to get as much of machinery and also of many items which the Communist countries have been offering for our nationbuilding activities have got willy-nilly to offer certain items of our merchandise in return by virtue of the trade treaties. We can very well appreciate the anxiety of the Government promote this kind of two-way traffic between the Communist countries and our country. Certainly, I have quarrel with that. On the country, I applaud and appreciate the manner in which so many new countries have been brought into this picture of competition and that only adds to or gives the necessary incentives or promptings to some of our items of merchandise. But that is only for an immediate return. As we go ahead and try, see that many of these items are not consumed in the countries of Communist persuasion. They are re-exported from there to the United States of America, to the United Kingdom and to West Germany and, therefore, when we offer our merchandise we find that these items coming and routed through these Communist countries are offered at such a terrible discount. sometimes at ten, twenty or twentyfive per cent. discount in order to capture the market and earn sterling or dollar, which is of tremendous value to these Communist countries for the

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purchase of the immediate and urgent requirements of their economy. That, in fact, is the situation which is very It should have already intriguing. occurred to the hon. Minister, Manubhai Shah. I would only wish that with the accumulated treasure of mature experience, particularly in this matter of commerce and industry, he should devote his time energy to see how best we can try to forestall such a contingency and see that we have our hold on some of the traditional markets of the world, share for us, without let or hindrance from these countries of Communist persuasion.

DIWAN CHAMAN LALL (Punjab): I do not want to interrupt my hon. friend but is it not a fact that our trade with the U.S.A. increased by Rs. 14 crores?

SHRI N. M. ANWAR: The veteran Member of this House should readily appreciate that the increase have been much more if we did not have this kind of competition from Russia and other Communist countries which have lifted our merchandise no doubt-and we are thankful to them for that-but which have again offered these very items of merchandise against our items of Indian origin.

DIWAN CHAMAN LALL: Not to the U.S.A.

SHRI N. M. ANWAR: Even to the U.S.A. they have sold, also to the United Kingdom.

THE MINISTER OF INTERNATIO-NAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI Manubhai Shah): At the moment I am interrupting because my friend has been speaking on this thing for a long time. As far as the Soviet Union is concerned, with whom the bulk of our trade is done, there has not been single naya paisa worth of re-export, which we have announced Press notes. We have announced this from a number of platforms and in the Board of Trade Press communique we made this clear. We do not want [Shri Manubhai Shah.]

trading relations with a very important part of the world to be wrongly misinterpreted. The Soviet Union has not re-exported even one single naya paisa worth of goods which they have bought from this country. There have been a few instances of other reexports and we are taking all steps to see that such diversion is minimised. Therefore, I would only request the hon. Member to see that while making that point which is legitimate, he should not overemphasise it.

Shri N. M. ANWAR: I am glad that the hon. Minister has contradicted this point, but our experience in our trade and commerce is this. Mysterious are the ways of these Communist countries. How they try to re-export, heaven only knows, but they have done it. All I wish to say is that the hon. Minister should try to get over this prejudice which is now widespread in our industry.

I am rather happy that recently policies have been announced which try to offer incentives for exports. References have been made to certain countries such as Pakistan and Japan where export promotion is being very much encouraged by direct export incentives. I can very well imagine the difficulties which our Government must be facing in that regard, but one thing which I would like to add in this connection is this. Recently was in Kerala and I was very much touched by the representations which many of the leading lights of the staple industry of Kerala, namely, the copra industry, made to me when I was over there in Calicut. That is the only industry unfortunately in that tiny State which happens to be the staple industry of that State. I understandof course, I am subject to correction that the Government are now trying to see that the import of copra, which is required because we are deficit in that particular commodity, is not going to be allowed as before. On the contrary, a certain policy is being evolved which is going to link up the import of copra with the export many items with which that copra

Control Organisation industry is not immediately concerned. I can well imagine that in a centre like Bombay where you have got import and export houses interested in multi-purpose projects, they can switch over easily and try to satisfy rules and regulations of export promotion. But in regard to that tiny little State of Kerala, where copra been a staple commodity, Ι would appeal to the Government and parti-Minister, cularly to the hon. Manubhai Shah, to devise ways and means so that the industry is starved of its basic raw material of green cocoanuts or copra coming now from Ceylon or Singapore, so that the industry is allowed to continue flourish and that other ways means are suggested to see that they also come up to give their export performance. Indeed, the captains of that industry are only eager to see that they contribute to the export promotion, but they are at their wits' ends. They are unable to realise or visualise how best they can provide that export of things with which they are not concerned. They have export groundnut oil or cake. are not very much interested in it and familiar with not they are techniques of that industry. And for us to ask them to provide for order that export of groundnut in they can be entitled for the import of cocoanut or copra is asking for much from the captains of that industry. Particularly this industry which Development has come under the Wing has been assured of a certain material. import of the basic raw There are very few industries there which have come under the Development Wing. It is not like Bombay where it has made considerable pro-In Kerala this is a staple industry and it has got only a few factories which have come under the Development Wing. I would, therefore, plead with the powers that be consideration is to see that special extended to this State to see that the copra oil industry is not only preserved and promoted but also ways and means are devised for its progress in that State.

Export Trade

श्री कृष्ण चन्द्र (उत्तर प्रदेश): माननीया उगसमापति जी, इम्पोर्ट एण्ड एक्सपोर्ट ट्रेड कण्टोल ग्रागैंनाइनेतन की १६६१-६२ को रिपोर्ट सदन के विचार के लिये ग्राज प्रस्तृत है। सन् १६६०-६१ में हमारा श्रायात ११२२ करोड राये का था स्रीर निर्यान ६४२ करोड़ रुपये का। हमको घाटा रहा ४८० करोड़ रुपये का । सन् १६६१-६२ में जो कि इस रिपोर्ट का साल है उसमें हमारा भायात घटा श्रौर १०३६ करोड़ रुपये का हो गया ग्रीर निर्यान हमारा बढा जो ६६२ करोड राये का हो गया और हम को घाटा खाली ३७७ करोड का रहा । ये ग्राकडे इस बात के द्योतक हैं कि हमारा एक्सपोर्ट देड बढ रहा है और हम इम्पोर्ट कम कर रहे हैं। लेकिन यह सन्तोषजनक नहीं है। हमको इसमें भव भी ग्रौर उन्नति करनी है ग्रौर ग्रपने एक्सपोर्ट को ग्रौर बढ़ाना है ताकि हम फारेन एक्सचेंज को जो बहुत जरूरी है मोहय्या कर सकें, संग्रह कर सकें।

कारखानों में जो चीजें उत्पादित की जाती हैं, यानी इण्डस्ट्रियल गुर्स है, उनका नियति सन् १६६०-६१ को अपेक्षा घट कर सन् १६६१-६२ में ४४.४ परसेन्ट से ४३.६ परसेन्ट रह गया। यह हमारे लिये एक विचार करने की बात है कि इण्डस्ट्रियल गुडस का जो हमारा निर्यात है वह इस तरह बजाय बढ़ने के घट गया है। फिर हमारे कारखानों के उत्पा-दन में जो काम ग्राने वाली वस्तुग्रों का ग्रायात है वह ६०.७ परसेन्ट से बढ़ कर ६५.०२ परसेन्ट हो गया । यह हमारे लिये सन्तोष की बात है कि हम इण्डस्ट्रीज को चाल रखने के लिये जो जरूरी चीजें हैं उनके उत्पादन के वास्ने उनमें हम बढ़ोनरी करते जा रहे है ताकि हमारी इण्डस्ट्री ज्यादा से ज्यादा उत्पादन कर सके । ग्रामी तक ग्रानाज के पदार्थों को छोड कर बाकी उपभोग में म्राने वाली वस्तुश्रों का श्रायात १६६०-६१ में १०३.६६ करोड था ग्रीर १६६१-६२ में वह १०४.३१ करोड हो गया, भ्रयीन थोडा बढ गया। भ्रताज का आयात हमारा १६६०-६१ में १८१.२४ करोड़ था और १६६१-६२ में वह केवल ६६.६४ करोड़ ही रह गया। हमारे आयात, ऐसा बताया गया कि प्रवानतः यू० एस० ए०, यू० के० और वेस्ट जर्मनी से होते हैं और इन्हीं यू० एस० ए० और यू० के० को हमारा एक्सपोर्ट ज्यादातर होता है। इन्हीं से हमारा ज्यादातर व्यापार चल रहा है

ग्रव जो हमारा ग्रार्गेनाइजेशन है इम्पोर्ट एण्ड एक्सपोर्ट टेड कन्टोल का उसके काम के सम्बन्ध में जैसा कि इस रिपोर्ट से विदित है. उससे पता चलता है कि उनका काम, उसके काम की क्षमता और व्यवस्था बढोत्तरी कर रही है, तरक्की कर रही है। १६६१-६२ में ग्रायात की दरख्वास्तों की संख्यातों ४.२१ लाख थी यानी सवा ४ लाख के करीव भीर १६६०-६१ में वह ४ लाख से भी कम थी--३.६७ लाख । हमारी दरख्वास्तं जो इम्पोर्ट की हैं वे इस साल पिछने साल की अपेक्षा ज्यादा ग्राईं लेकिन वर्ष के ग्रन्त में हमने सारी दरख्वास्तों का फैसला कर दिया श्रीर कुल २२४४ दरख्वास्तें हमारे फैमले के लिये बाकी रह गई। यह भी हमारी संस्था की अच्छी व्यवस्था का द्योतक है, हमारे ग्रायात मंबंबी प्रगतिशीलता का द्योतक है। परन्तु मैं इस संबंध में यह बात जरूर निवेदन करूंगा कि यह देखने की बात है कि कहीं यह दिखाने के लिये तो ऐसा नहीं किया गया है कि जिन दरख्वास्तों पर फैसला नहीं हो सका है वे साल के ग्रंत में कम रह जायें। मैं कहता हं कि उसमें वहन सी दरख्वास्तें हमारी यह संस्था इम्पोर्ट एण्ड एक्सपोर्ट ट्रेंड झार्गेनाइजेशन सरसरी तौर पर या समेरिली खारिज कर देता है ग्रौर वही दरख्वास्तें जब सरसरी तौर से खारिज हो जाती है तो किंग रोव।रा उन प्रार्थियों को, एप्लीकेन्टस को, दग्ख्वास्तें देनी पड़ती हैं जिससे एप्लीकेशन्स की संख्या बराबर बढ़तो जाती है श्रीर हमारा डिस-पोजल भी बढ़ना जाता है। इस संबंध में में ग्राकड़े बताऊंगा कि इश्पोर्ट के

[श्री कृष्ण चन्द्र]

के लिये दरख्वास्ते नो ग्राई चार लाख के करीब ले किन हमने जो लाइसेस जारी किये वे लेवल दम हजार है। १०१५४ दरख्वास्तों के ही लाइसेस हमने जारी किये यानी बाकी दरख्वास्ते खारिज हो गई ग्रीर इनमे ज्यादातर दरस्वास्ते लघ उद्योगो की हैं जो खारिज हुई है। जहां बड़े उद्योगों की ६६८७ लाइसेस प्राप्त हुए वहा छोटे उद्योगो को--यहा छोटे उद्योग नहीं लिखा है बल्कि दूसरे उद्योग लिखा है श्रीर दगरे में छोटे उद्योग भी है, वह लोग भी है जो मिस्तरी हैं, सरम्मत का काम करते है और मतफरिक सामान मंगाते है और ऐसे सब लोग है-- उनको केवल ३१६७ लाइसेस कूल मिले। छोटे उद्योगो की सख्या इस देश में वहत ज्यादा होनी चाहिए बड़े उद्योगों की ग्रपेक्षा क्योंकि छोटे उद्योग करीय-करीब सभी जगह है, लेकिन उनकी बहत कम लाइसे र प्राप्त हए । मैं माननीय मत्री जी से कहगा कि इस बात की देखभाल की जाय कि जो दरख्वास्ते ग्राती है ग्रीर उनमें लाइसेंस केवल इनने थोडे लोगो को दिया जाता है, इसका यह कारण जो है कि सरमरी तौर पर दरख्वास्ते खारिज कर दी जाती है, इसको जहां तक हो सके कम करने की कोशिश की जाय ।

लवु उद्योगों के सबध में वहुत सी दिक्कते भाज भी हैं। मदालियर कमेटी की रिपोर्ट पर ग्रौर उस को सिफारगो पर सरकार ने भ्रमल किया श्रीर उसके श्रमल के परिणामस्वरूप बहुत कुछ इन दिशा में सूध र हुआ है, उनकी दिक्कते बहुत घट गई है, लेकिन स्राज भी उन की दिक्कते बहुत काफी है। उन की बहुत सी दरख्वास्ते स्रथसरी तौर पर खारिश वर दी जाती है। उस के दो कारण प्राय देखने मे भाते है। एक का ण तो उन वा रह है कि उन को ई ० सी ० डाइरेक्टर म्राफ इडस्ट्रीज के यहा से मिलता है। यह एसेशियलिटो सार्टिफिकेट उन की दरख्वास्तों के साथ ही नहीं होता है। बह इम्पोर्ट के दफ्तर में दरख्वास्तों से ग्रलग हो

जाता है और फिर वह प्राप्त नही होता है। इस बिना पर भी गहर मी दरख्वास्ते खारिज कर दी जाती हैं। ं भी एक वनह है कि जितने प्रार्थी होते है लघु उद्योगो के उन्ही को एसेंशियालिटी सर्टिफिकेंट देना पडता है। लघ उद्योगों के जो एप्लीकेन्ट्रम है वे ग्रपनी एमेशियलिटी सर्टिणिकेट इम्पोर्ट की दरस्वास्त

के साथ नहां भेज पाते हैं। क्यों नहीं भेज 4 Р м. पाते हं क्योंकि एसशिय लिटी मटिफिकेट उनको डाइरेक्टर ग्राफ इडस्टीज से इतनी देर मे मिलता है कि ग्रगर वह उपका इतजार करे तो दरख्यास्त देने की जो मिधाद है वही निकल जाये। इस वास्ते वे श्रपनी दरख्वास्त बिना एसेशियालिटी सार्टिफिकेट के भेज देते हैं ग्रौर बाद मे एमेंशियानिटी सर्टि किट भेजते है जो कि नियम विरुद्ध नही है मगर इम्पोर्ट के दफ्तर में वह एसेशियलिटी मटिफिकेट उन की दरख्वास्त के साथ नहीं लगता है श्रीर वह इधार उधार हो जाता है श्रीर उस बिन पर यह कह कर कि एमेशियलिटी सर्टिफिकेट नहीं श्रापा है दरख्यास्ते खारिज कर दी जाती है या अगर खारिज नहीं की जाती तो उस में देर नगती है क्योंकि उन को लिखा जाता है कि याप ने एमें गियलिटी सर्टिफिकेट नहीं भेजा है। इस पर वे जिखते है कि फला तारीख को यह मैं ने रिजम्दी के जिपये भेजा है और ग्राप का एकनालजमेट मेरे पास मौजद है तो फिर उम को छ नगोन होती है। श्रीर इस मे एक दो महीने ला जाते हे ग्रौर फिर यह लिखते हैं कि दूसरी कापी भेज दो। तो इस तरह बहन देर लगती है। मैं माननीय मत्री जी से कहगा कि इस का कुछ उपाय होना चाहिये और आगे के लिये वह ऐसा नियम कर दे कि आयात के लिये कोई दरस्वास्त बिना एसेशियलिटो सर्टिफिकेट के नहीं ली जाउगी । उन सूरत में डाइरेक्टर ग्राफ इडस्ट्रीज को भी इस बात की फिक पडेगी कि वह जल्दी से जल्दी एनेशियलिटी सर्टिफिकेट दे। उन को यह ख्याल होगा कि विना एमेंशियलिटी सर्टिफिकेट के उम के राज्य के लोगों की दरख्वास्ते ही नहीं ली

जायेंगी। ग्राज होता यह है कि डाइरेक्टर प्राफ इंडरट्रीज इस ख्याल में रहते है कि एन शिय्लिटी सर्टिफिकेट बाद में जाता रहेगा ग्रीर वह उस के बारे में लापरवाही करते है, देरी लगाते है।

इस सम्बन्ध में एक दूगरी बात मै यह निवे-दन करूगा कि ग्राज बडें उद्योगों का, शहपतड इंडस्ट्रीज का रिजस्ट्रेशन डेवलपमेट विग में होता है और डेवलपमेंट तरफ से उन को नाइसेंय दिया जाता है। डवलपमेंट विंग में उप इंडस्ट्री की पूरी छ नबीन कर ली जाती है। ग्रौर उस का एक चिद्रा बना दिया जाता है कि उस की उत्पादन क्षमता यह है ग्रोर उम उत्पादन के लिये उम को इतना-इतना मंटी।रियल हर साल चाहिये बाहर से मंगाने के वास्ते। तो उन का सब का एक चिट्ठा बन जाता है स्रोर इस वजह से उन की श्राधात की दरख्वारतों पर फैसला करने में डैपलपमेंट विंग को कोई ज्यादा देर मही लगती है ग्रौर वे जल्दी ही ग्रपनो सिफ रिशें दे देती हैं तेकिन डवलपमेंट दिंग को लघु उद्योगों के बारे में ऐसी कोई जानकारी नहीं रहती है। उन के हा लगु उद्योगों का कोई रिकार्ड, उन की उत्पादन क्षमता का कोई रिकार्ड था उन को उत्पादन के लिये कितना माल चाहिये इस का रिकार्ड नहीं रहता है ग्रीर इस बारे में उन को कोई पता नहा रहा। है। इस वास्ते उन को दिक्कत हाती है। मैं इस सम्बन्ध में यह निवेदन करूंगा कि डेवलपमेट विंग को यह काम न दि? ा जान, लवु उद्योगों के भ्रायता की दिरंब्योस्तों की खेलबींन जो है वह डेवलपमेट विंग न करे बल्कि जो लव् उद्योग का स्रार्ग-नाइजेशन है, संस्था है, जो इसी वास्ते हैं, जिस का डेवलपमेंट किमइनर श्रध्मल है, के बहत पास लम्बा स्टाफ है। ग्रीए जिस को सब किस्म की तकनीकी जानकारी है उनके मार्फत उसकी छानबीन कराई जाय। माननीय मंत्री जी ने ऐसा इंतजाम किया है जो कि बहुत अच्छा कदम है, प्रगतिशील कदम है। उन्होने कर दिया कि लघु ग्रब

को भी ग्रपना रजिस्ट्रेशन डाइरेक्टर ग्राफ इंडस्ट्रीज के यहा कराना पड़ेगा। डाइ-रेक्टर श्राफ इंडस्ट्रीज के यहा लघु उद्यो**ग** जब ग्रपना रजिस्ट्शन कराते हैं तो उस वक्त डाइरेक्टर ग्राफ इंडस्ट्रीन उस इंडस्ट्री की पूरी छानबीन करता है श्रौर उसके सम्बन्ध में भ्रपना यह निर्णय, यह फैसला, देता है कि इस उद्योग की उत्पादन क्षपता इतनी है श्रौर उमको उस उत्पादन के लिये इतना श्रायात का माल हर साल चाहिये। यह कदम माननीय मंत्री जी ने बढाया है लेकिन ऋगी इसका पूरा लाभ नही लिया जाता है। बिल्कुल नामाचार के लिये रजिस्ट्रेशन हो जाना है। के ऊपर यह नियम भी लाग् कर दिया गया है कि वे हर एक ग्रायात के लाइसेंस की दरख्वास्तों के साथ ग्रपना रजिस्ट्रेशन का नम्बर दें . . .

श्री मनुभाई झाह: माननीया उपसभापित जी, में सदस्य साहव की बातों में बीच में दखल नहीं करना चाहता लेकिन जो श्रांकड़े श्रापने लिये हैं वे गलत जगह से लिये हैं। १० हजार जो लिखा हुग्रा है वह actual users for the large-scale (industries) का है ग्रीर ५५ हजार जो है उसमें actual users for the small scale (industries) श्राघे से ज्यादा हैं—१० हजार से ३ हजार का नहीं है, ५५ हजार से ६० हजार का है। छोटी सनग्रतें जो हैं वह कालम दो में है। तो यह है:

actual users 85,616, of which more than three-fourths is the small-scale industry and the rest large-scale industries.

ग्रापने यह जो फरमाया कि ग्रदर्स में स्माल इंडस्ट्रीज है ऐसा नही है, ग्रव्वल मे स्माल इंडस्ट्रीज है ।

श्री कृष्ण चन्द्र: ग्रच्छा। तो मैं यह निवेदन कर रहा था कि जब रजिस्ट्रेशन हो जाता है तो रजिस्ट्रेशन को नामाचार के [श्री कृष्ण चन्द्र]

लिये न रखा जाय बल्कि रजिस्ट्रेशन का पूरा पूरा इस्तेमाल किया जाय। डाइ-रेक्टर ग्राफ इंडस्ट्रीज के यहां एक दफा रजिस्ट्रेशन हो जाता है ग्रौर एक दफा उसकी उत्पादन क्षमता देख ली जाती है तो फिर बाद में उस रिकार्ड को अपट्डेट नहीं रखते हैं। ग्रगले साल जब एमें-शियलिटी सर्टिफिकेट देते हैं तो फिर उसकी छानबीन होती है। तो मेरा माननीय मंत्री जी से यह निवेदन है कि वह स्टेट मिनिस्टर्स या डाइरेक्टर ग्राफ इंडस्ट्रीज की एक कांफ्रेंस ब्ला कर उसमें इसके बारे में सलाह मशविरा करें श्रीर उनको इस बात की सलाह दें कि रजिस्ट्रेशन करते वक्त हर एक इंडस्ट्री की उत्पादन क्षमता जो निकालते हैं उसके रिकार्ड को वह ग्रपटडेंट रखा करें। जब उसको वह अपटुडट रखेंगे तो उसी के ग्राधार वह श्रासानी से एसेंशियलिटी सर्टिफिकेट उस इंडस्ट्री को दे सकेंगे स्रौर तब स्रामानी से उस इंडस्ट्री को इम्पोर्ट का लाइसेंस भी मिल जायगा।

एक बात में ग्रौर निवेदन करूंगा। मिनिस्टर ग्राफ स्टील एण्ड हैवी इंडस्ट्रीज ने स्टील के ग्रायात के लिये यह कर रखा है कि लघु उद्योगों के लिये हर एक राज्य के लिये स्टील का एक कोटा मुकर्रर कर दिया है ग्रौर डाइरेक्टर ग्राफ इंडस्ट्रीज को यह कोटा बता दिया है कि हर एक ·लघु उद्योग का कितना कोटा है। इस कोटे के अन्दर ही वे इसेंशियलिटी सर्टिफिकेट देते हैं श्रीर चुंकि कोटा रहता है तो उसी के अन्दर-अन्दर वह सिफारिश करते हैं श्रौर डेवलेपमेंट कमिशनर की सिफारिश पर उनको ग्रासानी से इम्पोर्ट का लाइसेंस मिल जाता है। मैंने मंत्री जी से इसी सदन के अन्दर जब सवाल किया था तो उन्होंने यह बताया था कि इसको ग्रमल में साने में धाभी तक कोई दिक्कत नहीं श्रा

रही है। तो माननीय मंत्री जी से कहूंगा कि जब स्टील के ग्रायात के लिये इतनी सरल विधि सम्भव हो सकी है ग्रीर उसको ग्रमल में लाने में भी कोई दिक्कत नहीं हुई है तो फिर ग्रीर चीजों के लिय भी इसी विधि को ग्रमल में लायें तो ज्यादा ग्रच्छा होगा।

एक तीसरी बात यह भी है कि लघु उद्योगों की दरख्वास्तें सरसरी तौर पर खारिज होती हैं तो उसके लिये एक विना यह भी है कि यह लिख दिया जाता है कि ये चीजें इस देश में मिल सकतो है श्रीर फलां जगह से उसे मंगा दिया जाये, मगर जब वह बेचारा लघु उद्योग वाला उन चीजों को मंगाने के लिये वहां लिखता है तो पता यह चलता है कि वह चीजें वहा बनती ही नहीं हैं। मदालियर कमेटी ने भी ग्रपनी रिपोर्ट में इस शिकायत पर जोर दिया है श्रौर कहा है कि ऐसी शिकायतें स्रक्सर होती हैं कि डेवलप-मेंट विंग बिना छानबीन के यह लिख देता है कि येचीजें फलां जगह इस देश में मिल सकती हैं, वहां से मंना ली जांय। इसके लिये उनकी यह सिफारिश थी कि डेवलपमेंट विंग एक रजिस्टर रखे श्रौर उस रजिस्टर को ग्रपट्डट रखे जिसमें कि जितनी चीजें देश में बनने लगी है ग्रौर जो देश में ही प्राप्त हैं उनका पूरा ब्यौरा रखा जाय ग्रौर कहां-कहां से वे प्राप्त हो सकती हैं उनका पूरा पता श्रीर नाम वगैरह रखा जाय भौर वह रजिस्टर अपट्डेट रखा जाय ग्रौर हर एक को वह रजिस्टर प्राप्त हो सके तो फिर कोई दिक्कत नहीं होगी क्योंकि कोई उन चीजों के लिये दरख्वास्त नहीं देगा श्रीर इससे श्रापका भी काम घट जायगा श्रौर उन लोगों को भी सहलियत हो जायेगी, लेकिन मुझे अफसोस है कि मुदालियर कमेटी कि इस जरूरी सिफारिश पर ग्रभी तक हमारे इस मंत्रालय ने ग्रमल नहीं किया है। में आशा करता हं कि स्रागे वह इस पर श्रमल करने की कोशिश करेंगे। धन्यवाद।

BHUPESH GUPTA SHRT (West Bengal): Madam Deputy Chairman. this Report gives us an opportunity to discuss some rather basic and important aspects of the export and import trade. I am not here to dilate on minor matters of administration which I had better leave to be dealt with on other occasions. As far as this Report is concerned. would like to make one or two preliminary observations. Anyway

[THE VICE CHAIRMAN (SHRI N. P. BHARGAVA) in the Chair.

gives us some interesting facts. But my complaint against it firstly is that it is not sufficiently critical of the manner in which the whole thing is being administered; it is not suffi-Мy ciently analytical. complaint against this Report is that when we -discuss problems such as this we have to view them in the context of world economy, specially when have some important developments, such as the proposed entry of Britain into the European Common Market, and it goes without saying that this matter, which has not yet been settled and is being opposed in Engiand by large sections of public opinion, cannot but have serious repercussions on our economy, especially on our exports and imports, on our foreign trade. I do not see sufficient awareness in this Report of the problems posed by the moves of the Macmillan Government to enter the European Common Market, and omission of this thing in a report of this kind is rather distressing, and on account of this omission this Report, I should say, is incomplete. It may not be today or tomorrow, but in a matter of months we shall be up against very serious odds in the matter of our external trade when Britain succeeds in securing terms for entering the European Common Market. All along the line it is bound to have an adverse effect on the present pattern of India's foreign trade, more especially with regard to the items that form our major exports to those countries, to Britain and other countries, and the things which we import

will also be correspondingly affected, to our detriment, there is no doubt about it. At least in the next Report we would like to have an evaluation of the situation and how the Government proposes to meet it. I am not suggesting that we should have a disthe European Common course on Market, but that should be kept in view.

Export Trade

Control Organisation

When I heard the mover of this motion, Mr. A. D. Mani, who unfortunately is not present in the House, Mr. Vice-Chairman, I felt I was listen ing to the voice of free enterprise. I do not know if the Swatantra Party has any provision in its constitution for honorary membership. If that is so, Mr. A. D. Mani, I must confess, is admirably qualified to be admitted as an honorary member of the Swatantra Party, because his entire speech was in the guise of an independent pronouncement, a virtual exposition of the standpoint of the Swatantra Party in matters of external trade. Well, we have not only benami business in our export and import trade; it seems that we have also benami business and trade in politics. That is what we saw here. However, I would like Government to give no quarter whatsoever to that kind of approach.

Here in this Report it has been pointed out that compared to 1960-61 the export trade went up by Rs. 20 crores in 1961-62. Well, this is a small gain and Mr. Shah, being a big would not be satisfied with small achievements such as this. One should have thought that the increase would be of a much higher order, but at the same time, if I were to study the Report critically, I must point out from the Report itself-one may note it in the Report itself-that this increase in our exports is due to the higher unit value of the exports, not because of any increase in the quantum of exports; that is to say, have been operating more or less in the same way in the quantity exports, and the additional gain that has been made in monetary terms is due mainly to the higher unit value

[Shri Bhupesh Gupta.] of the exports That again is a very unstable factor in the world economy of today, because on that you cannot build up much although we would like to have the legitimate and right price for our exports. In fact we are being cheated by the Western countries, and we know how the Western economies, as far as this matter is concerned, are operated to the detriment of the underdeveloped ries. There is a calculation that for every dollar that we receive as foreign assistance from the Western countries, the underdeveloped countries lose 2½ dollars on account of unequivalent trade, on account of the fact that what we send out do not fetch the legitimate or right price, whereas for what we import we pay higher prices and the balance is always against us. This is one aspect of the matter and we must not rely upon that.

Another point here to be pointed out in the course of this discussion is that in the same period when registered an increase of Rs. 20 crores in our exports, the imports decreased by Rs. 83 crores. Therefore, you see that whatever the gains we are achieving in this matter is by reducing the imports. I am not opposed reduction of imports when it comes to the question of luxury articles and so on, but certainly I do envisage a situation in the very near future when you can be absolutely self-sufficient with regard to machinery and so on. Therefore, as I said, you have cut imports to the extent of Rs. 83 crores, reduced them by that amount-whereas your exports have not gone up beyond that increase of Rs. 20 crores. Well, that does not show a very big gain Anyhow this point I should like to make.

Then the Report shows little complacency as far as that particular year, 1961-62, is concerned. Yet in the same Report you find when it comes to deal with the first year of the Third Five Year Plan, a note of despondency; it says that our foreign reserves, the sterling reserves and so on, have gone down and we are facing a difficult situation and, what is more, it is stated in this very Report itself that in that year, in the first year of the Third Plan period, not covered by this Report-we are beyond the Report now, the Report deals with the last year of the Second Plan—our export performance, that our export target was short by Rs. 16 Therefore, instability is writ large in this very Report itself. This is the situation which you have to face, more particularly when economic ments in the nature of the European Common Market and the British entry into it are taking place in the world market with which we have got now nearly 70 per cent. of our trade. you take into account our trade with England, it would come roughly 25 per cent, of our total trade; maybe a little less or a little more, roughly so. And if you take the Commonwealth countries, which would also be affected by Britain's entry into the European Common Market, the figure is much higher. Therefore, this thing should be carefully studied.

Now, with regard to trađe business the policy question is important. I do not blame the officials or the department very much It depends on what policy you shape. We have been limping behind the needs of the economy in this matter. We had a split mind as to what to do and what not to do, how much of trade should go to the public sector and how much of it should remain in the private sector. and the Trading Corporation always remains, even after so many years of experience and with all the emphasis on the urgency with which it should function more and more, a controversial issue here in this House. I have thought that the State Trading Corporation should be welcomed by all without raising any dissident voice. On the contrary we should be constantly demanding, from either side of the House, its constant expansion, its expansion in various directions with a view to making it a dominant feature in our external trade.

Mr. Mani, being given to free enterprise, rather in a loose way, was suggesting in this House that the State Trading Corporation may restrict its activities to, what he calls, a totalitarian country's, in utter ignorance of what is happening there, and I do not know what he considers a totalitarian country to be and which country he refers to. He has been, Mr. Vice-Chairman, totalitarian in his ignorance: there is no doubt about it. He said, let it be confined to this country and let the other countries, where our trade flows to the Western world, be not only left in the hands of the private traders, monopolist trading houses, but they should be given more and more opportunities. Well I do not think even Mr. Rajagopalachari could have spoken with greater emphasis on the subject than the independent Mr. A. D. Mani, supposed to be a democrat by proxy in this House over this matter. That is the position. I wish Mr. Mani was here because I think Mr. Mani has to be debunked because he puts on an air of being progressive. It is a dangerous thing and he supports the Swatantra. Therefore, we do not know where he stands and yet always an impression is given that he stands for all progressive causes whereas in point of fact he is wholly in the lap of the Swatantra Party, nursed and fed by them. He spells out the Swatantra Party in independent accents. Therefore, I think, that should be exposed. The trouble with our trading policies is that the State Trading Corporation is not being expanded. Therefore, we want this to go on increasing all the time. That subject I cannot develop very much because there is no time. I think I am a defender of the State Trading Corporation. I am a fellow defender with hon, friends, many of them on this side as well as on that side of the House.

As far as the export trading is concerned the statement that is made in the Report is a sound statement. About the general trend of our ex-

ports, firstly, it is said that it has to be used as an instrument of industrial development, secondly, as a conserver of foreign exchange resources and, thirdly, as a vehicle of export promotion. I entirely agree with this formulation. But then, it is necessary to review our trade pattern in the light of precisely this formulation and see how we are helping industrialisation of the country whether we are doing enough to reorganise our external trade with a view to subserving the needs of the industry. Secondly, we should also see whether we are earning enough foreign exchange. And thirdly, we should see whether the emphasis is on export promotion. It is a big subject which I do not want to discuss here. But I think the concrete policies should be shaped accordingly. And that you cannot do unless vou reorganise your trade, diversify your trade and take your external trade decisively in the public sector, eliminating the monopolistic elements which are in the control of it.

Export Trade

Control Organisation

Finally, I would like to say a word or two about this business of overinvoicing and under-invoicing that is going on in our country, specially in my city of Calcutta. It is not being tackled properly. Not that I say that they are not doing it. But somehow or the other it seems that these people who run big business houses like the Bajorias, they know how to pull wool over the eyes of the Government all the time, cheating all along the line and carry on with under-invoicing and over-invoicing. I would like to know what steps are being taken. And you will be surprised to hear that even though allegations pending against them, some of these concerns are being patronised by the issuance of fresh licences. And this is something which we do not understand. Jardine Henderson is another concern which has been caught smuggling goods. Their ships have been caught smuggling goods worth Rs. 25-30 lakhs. They have done all kinds

[Shri Bhupesh Gupta.] of things. They are all on record. It was also stated in the House by way of answering questions. And such concerns, because they British, are being patronised all the time. Why the licences and advantages that are offered to them are not being cancelled I cannot understand. Therefore, Mr. Vice-Chairman, these matters have to be seriously considered. I think we should give all cooperation to the Controller of Imports and Exports and the departments that are set up. What we need is to give them a vigorous policy commensurate with the needs of our economy, taking into account not only what is needed here but what is happening in the world at large. Secondly, we should also tell them to vigorously develop public sector trading by taking over more and more of our external trade whether in the import line or in the export line in order that the State becomes a decisive factor, and thirdly, by diversifying this trade in all countries. There, of course, promotion demands good standard of exports to be maintained. I do not want to go into this.

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All these things are very important. Mr. Manubhai Shah, a dear colleague in this House, a friend-shall I say, a philosopher Minister because he philosophises on this subject quite well and rightly sometimes-should evolve a right type of policy. Experience has proved that what we have is not adequate even to fulfil the standards and the targets that we have ourselves set, that the Government has itself set in its report, in its Third Five Year Plan. If that is so, this should be done properly. Luxury imports should be totally restricted. Still all kinds of jewelleries and other things are coming. I am told cosmetics also come. Race-horses were also coming. Well, these are matters of detail. I think we can do without these luxury imports. At the same time, as far as technical goods are concerned, machineries and so on, we should direct our imports with a view to building up a self-reliant, independent economy at a much faster rate. Let these have the priority. Let us be zealous in regard to the import of such things at favourable terms rather than dissipate our external resources on bringing all kinds of things that we do not need at present. And I hope they will take some measures against firms like the Bajorias which are indulging on a mass scale, shall we say, in under-invoicing and over-invoicing to cheat the country and the Government

श्री विमलकुमार मन्नालालजी चौरड़िया (मध्य प्रदेश): उप सभाध्यक्ष महोदय, जो प्रतिवेदन विचारार्थ रखा गया है उसको देखने पर ऐसा लगता है कि हमारा शासन ग्रब तक कई प्रकार की घोषणाएं करता रहा, कई प्रकार की योजनाएं बनाता रहा ग्रौर उसके बावजूद भी हमारी स्रायात-निर्यात की स्थिति अच्छी नहीं हुई, वरन् खराब होती जा रही है। जो स्रांकड़े रिपोर्ट में प्रस्तृत किये गये हैं उनको देखने पर, जो हमारी भावश्यकताएं है उनको देखने पर, ऐसा लगता है कि हमें जो कुछ करना चाहिये था उसको करने में सफल नहीं हो पा रहे है। हम योजनाएं बना बना कर कागजों पर ही रख देते है श्रौर उन्हें कार्यान्वित नहीं कर पा रहे है ।

तीसरी योजना के प्रारम्भ में जब कि हमारे ऊपर चीनी आक्रमण का असर नहीं हुआ था उस समय हमारी योजना थी कि हम लगभग ६३५० करोड़ रुपये की विदेशी मुद्रा तीसरी योजना के लिए खर्च करेंगे। उस वक्त योजना बनी थी कि हम ३७०० करोड़ रुपये का सामान निर्यात करके विदेशी मुद्रा प्राप्त कर लेंगे और आसानी से अपना काम चला लगे। किन्तु जब से चीनी आक्रमण हुआ तब से हमारी विदेशी मुद्रा की आवश्यकताएं कितनी अधिक बढ़ गई है इसका अनुमान मेरे पास

नहीं है। ऐसा लगता है कि जिस ग्राधार की लेकर हम चल रहे थे वह आधार बिल्कुल काल्पनिक रहा और हमें विदेशी मुद्रा की एक बहत बडी ममस्या का सामना करना पड़ रहा है। इवर हम जब दूसरा पक्ष देखते हैं, निर्यात के मामले की तरफ देखते हैं, जितनी हम श्रपेक्षा करते थे उतना नहीं हो पाया जैसा कि रिपोर्ट में बतलाया गया है। हमारा सन् १६६१-६२ में ६७८ करोड़ रुपये का निर्यात का लक्ष्य था लेकिन हमने ६६२ करोड रुपये का ही नियति किया। इस तरह 🗣 करीब १६ करोड रुपये की कमी रही।

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अगर सारे पक्षों को देखा जाय, पूरी एक्सपोर्ट की योजना को देखा जाय तो ऐसा शगता है कि इम्पोर्ट के मामले में हम प्रगति करते जा रहे है और एक्सपोर्ट के मामले में उतनी प्रगति नहीं कर पा रहे हैं। सन् १६५३-४४ में हमने केंबल ६१,०२२ लाख रुपये का भायात किया था । ५ साल बाद यानी १६६१-६२ में हमने १,०३,८६२ लाख रुपये का आयात किया । तो इस तरह सै हमारे इम्पोर्ट में ४२,५४० लाख रुपये की वृद्धि हुई । श्रगर एक्सपोर्ट साइड को देखें तो एक्सपोर्ट साइड में हमने १६५३-५४ में ५३,०६३ लाख रुपये का एक्सपोर्ट किया था श्रीर सन् १६६१-६२ तक हमने ६६,१६६ लाख रुपये का एक्सपोर्ट किया। इस तरह से केवल १३,१३६ लाख रुपये का ध्रधिक एक्सपोर्ट किया जब कि इम्पोर्छ उससे कई गना ग्रधिक बढ गया है।

इस हिसाब से सन् १६५३-५४ का जो बैलेंस श्राफ ट्रेड है उसको ग्रगर देखा जाय तो उसमें हमको केवल ७९५९ लाख रुपये का निर्यात से ग्रधिक ग्रायात करना पड़ा था। **श्र**गर सन् १६६१-६२ के श्रांकड़े देखे जायें तो हमको अधिक श्रायात करना पडा ३७,६६३ लाख इपये का यानी चार गुनासे भी अधिक हमारा बैलेंस आफ ट्रेड हमारे पक्ष में नहीं रहा। ऐसी स्थिति में यह कहना

कि हमारी जिल्ली शोषणाएं हैं उनको हम कार्यान्वित करते जा रहे है ग्रौर हमारी कमेटीज की जो रिपोर्ट हैं उनको भी हम कार्यान्वित कर रहे हैं, उचित नहीं मालुम होता है क्योंकि जो हमारी स्थिति है उसको देखने से पता चलता है कि हम किस दिशा में प्रगति करते जा रहे हैं। यह ठीक है कि जिन बड़े-बड़े देशों के साथ हम व्यापार करते हैं उनके साथ हमारा बैलेंस ग्राफ ट्रेड हमारे लिय कवरेबिल नहीं हो सकता, लेकिन ग्राञ्चर्य की बात यह है कि जो छोटे-छोटे देश है जसे ब्रह्म देश, बेहरीन, द्वीप समह, हिन्दचीन, ईरान,केनिया नीदरलेंड, पाकिस्तान, सऊदी अरब, आदि, इनके साथ भी जो हमारा व्यापार चल रहा है उसमें हमारे इम्पोर्टस ज्यादा होते हैं भीर एक्सपोर्ट कम होते हैं। ऐसा हमारा बैलेंस भ्राफ ट्रेड चल रहा है। यह समझ में भाने सरीखी बात नही है। वैसे बड़ी-बड़ी घोषणाएं होंगी श्रौर यह कहा जायगा कि हमारे यहां जलवाय बहुत श्रच्छी है, खनिज पदार्थ भी खुब है, उत्पादन भी खुब होता है, श्रीर हमारे यहां नेचरल रिसोर्जेश भी ज्यादा हैं। लेकिन जब हम ग्रपना बैलेंस श्राफ ट्रेड देखते हैं तो ऐसा लगता है कि दिशा बिल्कुल विपरीत है। मेरा यह कहना है कि नेचरल रिसोसेंज को हारनेस करने की शक्ति जिनके हाथ में है उनकी यह ग़लती है या रिसोसेंज की ग़लती है, कुछ समझ में श्राने वाली बात नही है। खबर छाप देंगे कि हमारे मनुभाई शाह जी ने ग्रपने भाषण में अमुक अमुक ब≀तें यह योजना बनाई गई, वह योजना बनाई गई ग्रौर सब बातें विलकूल ठीक हो जायेंगी, लेकिन हमारी फिगर्स बता रही हैं कि हम किस दिशा में प्रगति कर रहे हैं। श्रायात का हिसाब देखा जाय तो जैसा िपोर्ट के पेज ४२ पर बताया है, व्हेजि-टेबिल ग्रायल सन १६६०-६१ में १३ लाख रुपये का मंगाया गया शीर सन १६६१-६२ में ७६ लाख रुपये का मंगाया गया । कुछ, समझ में नहीं श्राता है कि इतनी श्रविक

[थी विमलकुमार मन्नालालजी चौरड़िया]

यावश्यकता किस बात की है जिस की वजह से इतना व्हेजिटेबिल यॉयल इन्पोर्ट किया जाता है । इप को रेस्ट्रिक्ट किया जाना चाहिए । मगर ऐना हुन्ना नहीं ग्रीर इस में वृद्धि हुई ।

एल्यूमीनियम के सम्बन्ध में संगवतः हमारे मंत्रीजी कह दे कि एयरकाफ्ट वगैरह बनाने में इस की बड़ी ग्रावश्यकता है। मगर जो उसमें वृद्धि हुई है उस को देख कर के लगता हैकि कुछ ग्राश्चर्यजनक काम हमारे देश में हमारी नरकार करती जा रही है। मन १६६०-६१ में ७६६ लाख रुपये का एल्यूमीनियम आयात हुआ था श्रीर सन १६६१-६२ में ७६,३१० लाख का भायात हुआ, यानी सौ ग्ना से भी ग्रिधिक । मगर श्राश्चर्य की बात यह है कि जो २५ हजार टन एल्यूमीनियम सन् १६६०-६१ में स्राया उस की क़ीमत ७६६ लाख राये थी । २५ लाख टन वजन सन् १६६१-६२ में भी बताया गया है श्रीर उस की क़्रीमत ७६,३१० लाख रुपये है। यह बात समझ में नहीं श्राती है कि क़ोमती में इतनी वृद्धि कहां से हो गई। या तो यह इस किताब में कुछ गड़बड़ है या फ़िगर्स की ऐसी जगलरी है कि एकदम जादू किया श्रीर श्राम का झाड़ तैयार हो गया । दूसरे सैकेंड में श्राम का झाड़ गायब हो गया श्रीर फिर केले का झाड़ तैयार हो गया। ऐसा क्षमारा फ़िगर्स का मामला है । जो मुदलियार कमेटी की रिपोर्ट है और उन की फ़िगर्स हैं स्रीर इस कमेटी की रिपोर्ट की जो फिगर्स है, उन को यदि एरियावाइज टैली किया जाय, तो उत्तमें बहुत कुछ डाउटफुल मिलता

पेट्रोलियम के बारे में हमारे ई उन भ्रार खान के मंत्री कहते हैं कि हम ने खूब खदानों में तेल निकालना प्रारम्भ कर दिया है, मगर हमारा इम्पोर्ट धीर बढ़ा है। सन् १६६०-६१ में १,७३६ लाख रूपये का इम्पोर्ट किया गया । सन् १८६१-६२ में ४,२३६ लाख रुपये का इम्पोर्ट किया गया । तो जहां तक पेट्रोलियम का सवाल है, हमारी घोषणाएं घोषणाएं ही रह गईं।

क्रीमतों का जहां तक ताल्लुक है, जैसा मैंने एल्यूमीनियम के सम्बन्ध में बताया, वहीं दशा मिल्क फूड के बारे में है। २,००० टन मिल्क फूड फार इन्फेन्टस सन् १६६०-६१ में मंगाया गया श्रीर उस की क्रीनत थीं ६२ लाख राये। १,००० टन सन् १६६१-६२ में मंगाया गया श्रीर उस की क्रीमत थीं ७२ लाख राये। क्षीमतें किस तरह से घटतीं बढ़नी हैं कह समझ में श्राने सरीखे बात नहीं हैं।

इसी तरह से जहां तक निर्यात का सवाल है. चाय के निर्यात के लिए एक स्पेशल योजना बनाई गई थी। लेकिन सन् १९६०-६१ में १९६ मिलियन किलोग्राम चाय का निर्यात हुआ और सन् १९६१-६२ में वह बढ़ कर २०६ मिलियन किलोग्राम हो गई। जहां तक वजन का सवाल है, वह बढ़ गई और जहां तक उसके रिटर्न का सवाल है सन् १९६०-६१ म उस की क्रीमत प्राप्त हुई थी, १२,३६० लाख रुग्ये और सन् १९६१-६२ में वजन बढ़ जाने के बाद भी रिटर्न आया १२,२४० लाख रुग्ये। किस दशा में प्रगति हो रही है, यह फ़िगर्स बता रही है।

माइका की भी यही हालत है। माइका मन् १६६०-६१ मे २८ मिलियन किलोग्राम एक्सपोर्ट किया गया ग्रीर उस की कीमत थी १,०१५ लाख रुग्ये ग्रीर सन् १६६१-६२ में भी २८ मिलियन किलोग्राम एक्पपोर्ट किया गया ग्रीर उस की कीमत पट कर हो गई ६६६ लाख रुग्ये। इसी तरह से हाइइस वग्रैरह के बारे में है।

इन सब बातों के लिए हमारी सरकार ने तो बोर्ड श्राफ ट्रेड भी बनाया श्रौर हम य**ह**

ग्रपेक्षा करते थे कि हमारे उद्योग-अन्थे बढ़ेंगे, हमारा व्यापार बढ़ेगा, हमारा एक्स-पोर्ट बढेगा, लेकिन आप की किताब में जो फ़िगर्स दी हुई हैं उन से ऐसा पता लगना है कि हम जो म्र.शा रं भीर भोकाएं ले कर के चलते है, उन को पूरा करने में हम सफल नहीं हो पा रहे हैं। कहीं भारी कमी होने के कारण ऐसा है, जिस को हम समझ नहीं पा रहे हैं। कही कोई ऐसा बिमिक डिफेक्ट होना चाहिये जिस की वजह से यह अब हो रहा है ग्रौर उस की तरफ जब तक हम ध्यान नहीं देंगे तब तक हम को कुछ लाभ न मिल सकेगा, इसमें मुझे शंका है । वैसे हमारे देश में बहुत वड़े बड़े इकोनामिस्ट हैं श्रौर हमारे मंत्री महं दय खुद उसमें काफी दखल रखते हैं। लेकिन मैं प्रार्थना करूंगा कि हम इस बात की सब से पहले म्रावश्यकता समझें कि यह जो हमारे बोर्ड ने डाइवर्सिफिकेशन का नारा लगाया है, इस का कही हमारे ट्रेडिशनल म्राइटम्स पर प्रभाव न पड़े । जो हमारे ट्रेडिशनल ग्राइटम्स हैं, उन को ग्राज ग्रधिक से अधिक विकसित करने की भ्रावश्यकता है। डाइवॉसिफिकेशन का नारा लगाने में हम वही अपने ट्रेडिशनल आइटम्स को न छोड दें।

दूसरी ग्रावश्यकता यह है कि हम जिस वस्तु को सेल करना चाहते हैं, उसके लिये मार्केट की हमें खोज करनी होगी। कहीं ऐसा न हो कि मार्केट की खोज करने हम जायें ग्रीर उसका लाभ उठाले पाकिस्तान। कपड़ा हमार यहां पर पैदा हो ग्रीर कपड़े का एक्सपोर्ट पाकिस्तान का बढ़ता जाये यह समझ में ग्राने सरीखे बात नही है।

इसी प्रकार खरीदार की क्या क्या डिमांड हैं, इसकी जब तक ठीक स्टडी न हो तब तक विशेष लाभ नहीं हो सकता है। श्राज इसकी स्टडी करने के लिये हमारे पास कोई विशेष श्रागेनाइजेशन नहीं है। बोर्ड श्राफ ट्रेड यहां बैठे-बैठे कल्पना के श्राधार पर सब कुछ कर लेता है। इससे हमारा काम चलन वाला नहीं है। इसके लिये हमें विशेष प्रयत्न करने की जरूरत है।

इसके मितिरिक्त जो निर्यात करने वाले हैं उनकी भी कितनी किठनाइयां हैं, उनको भ्राफिसेज के कितने चक्कर लगाने पड़ते हैं, उसका संक्षिप्त विवरण हमारे दो तीन पूर्व वक्ताओं ने दे दिया और उस पर और भ्रधिक प्रकाश डालने की भावश्यकता नहीं हैं जो दिक्कतें कम की जा सकों, उनको कम करने का प्रयास किया जाय। ग्रापके दफ्तरों की कुछ ऐसी परिपाटी है कि जब तक वजन न पड़े, कोई कागज आगे नहीं सरकता इसको राकने का क्ष्ट करेंगे तो ज्यादा अच्छा होगा।

इसी तरह से जैसा कि सभी माननीय सदस्यों ने कहा, जितने भी लग्जरी गुड्स हैं, जिनकी देश के विकास के लिये श्राव-श्यकता नहीं है, उनको बिल्कुल वन्द कर देना चाहिये श्रौर उनके इम्पोर्ट के लिये हमें लाइसेंस नहीं देना चाहिये।

इसके साथ साथ यह जो श्रायात के लाइसेंस दिये जाते हैं उनका मार्केट रेट अभी यह है कि जिसके पास लाइसें स हो वह उससे ३० परसेंट अविक पर उसका विकय कर सकता है। यह इतने व्यापक रूप से हमारे यहां पर चल रहा है कि हम ग्रगर लाइमें य प्राप्त कर लेते हैं, तो उतको ३० परसेंट अधिक पर हम किसी को बेच सकते हैं। ऐसे कितने ही केसेज हैं। मैं यह जानना चाहता हुं माननीय मंत्रीजें। से कि क्या श्रापके पास कोई इंटलिजेंस डिपार्टमेंट नहीं है या किस वात की कमी है जिसकी वजह से ऐसे ब्लैकमार्ने-टि (में करने वाले पक्के ग्राधार पर लाइतेंस प्राप्त कर लेते है प्रौर फिर उसको रिसेल कर देते हैं श्रीर बैंडे-विठाये मिडिलमैंन यन कर उमका लाग उठने हैं। ग्रान हम ऐक्वुग्रल युवर्स का नारा लगाते हैं, लेकिन वह लाइसें न ऐक्चुम्रल युजर के पास जाता नही है। तो

श्री विमलक्मार मन्तालालजी चौरडिया] इसका जब तक हम इलाज नहीं करेग हम अपनी प्रायात की पालिसी में कुछ कर नहीं सकेगे।

श्रायात पालिसी में लग्जरी गडस का इम्पोर्ट बन्द करने के बाद, हमे इस बात पर भी ध्यान देना पडेगा कि उन चीजो का प्रमुखत हम ग्रायात करे, जिनको मैन्यफैक्चर करके अथवा प्रासेसिंग करके हम फिर ऐक्सपोर्ट कर सके । इसके बाद हमारे यहा की जो ऐसी इडस्ट्रीज है जिन्से उत्पादन बढ सकता है या हमारे यहा जो ऐसी नेचुरल रिसोर्सेज है जिनको हारनेस करके हमारा प्रोडक्शन बढ सकता है, उनके लिये स्रावश्यक वस्तुस्रो के श्रायात के लिये अनुमति दी जाय । इसी तरह से ग्रौर भी हमारे जो स्रोत है उनको भी यदि उपयोग में लाने की कोशिश की जाय. तो ज्यादा ग्रच्छा होगा। केवल नारा लगा देने से, घोषणा कर देने से श्रीर उनको कार्या-न्वित न करने से काम नहीं चलेगा।

श्रौर एक चीज जो मुझे मालूम पडती है, माननीय उपसभाध्यक्ष महोदय, वह यह है कि हमारी इस गवर्नमेट पर भी कुछ पूजीपतियो की ऐसी खाया है कि कुछ नही हो पाता है। वह नहीं चाहते है कि कोई दूसरा इडस्ट्रिय-लिस्ट ग्राकर मैदान मे उनके कम्पीटीशन मे खडा हो ग्रीर इस तरह सार मामले का हिसाब जमाते है कि हमारे यहा जो प्रग्रेस होनी चाहिये, जो उद्योग चलना चाहिये, उस पर बहुत बडा प्रतिबन्ध हो जाता है। उसका एक' नही व ई उदाह∙ण दिये जा सकते है। तो इन शब्दो क साथ मैं प्रार्थना करूगा कि माननीय मरीती इन सब बानों से कुछ अनुभव ले और आगे वढ कर हमारे यहा के बैलेस आफ ट्रेड को फेवरेबिल करे। पही मुझे ग्राशा है।

Shri MANUBHAI SHAH Sir, I am glad to have this opportunity when this subject has come up for discussion When the hon the mover gave notice athis motion, I had hoped that hon

Members might perhaps throw light specifically on the working of this Organisation, because only a few weeks back before the House adjourned we had two occasions in this House to discuss generally the importexport apparatus and the working of the State Trading Corporation on which most of the hon Members spoke and these subjects had been very thoroughly debated upon Therefore, I was looking particularly to this opportunity when this very elaborate-Report, full of statistics, had been laid before the House, that this will receive the attention of hon Members and their criticisms, suggestions and ideas thereon

Export 1 rade

Control Organisation

Sir, it may be remembered that this particular Organisation receives handles more than two million applications and enquiries every year. Imagine an organisation which deals with as many as two million correspondences per year, of which half a million nearly, are for licences handles such an enormous task and one of a delicate nature in which so much of foreign exchange and rupee currency are involved When you see that and also the back-log that is left of unattended applications or pending applications as one may call them only a few thousands, you can see the great work performed by the civil servants and the staff of the Chief Controller of Imports and Exports in this country In his juxta-position, the hon Member, Shri Krishna Chandra and the few other hon Members who mentioned that sometimes there are some delays and some of the essentiality certificates are not being fully honoured, should see the subject and if this is weighed in the balance, they will appreciate the amount of positive work being discharged by this Organisation in comparison to the rather few cases which are either turned down or rejected or restricted Even in the case of the small-scale units, which I had occasion to mention, the task is enormous because while the scheduled industries run to about 25,000 tha small-scale units run to more than ?

lakhs, of which 60,000 to 70,000 receive their import licences from this Organisation. I just wanted to bring this fact before the House so that the modus operandi and the quantum of work involved may be properly judged. The amount of the work or the money value of the thing runs to Rs. 1,800 to 2,000 crores per year, Rs. 1,100 crores in imports and about Rs. 650 crores to Rs. 700 crores in exports. This shows again not only the magnitude of it but also economic value of the work which this organisation performs in the reconstruction of this country.

Then, Sir coming to the broad features of the import-export policy, I am glad to say that there has been a general appreciation in this House of the policy, in a broad manner. I will come to the few points which Shri Chordia highlighted. Before doing that, I may say that on the whole the continuous building up of the import or the increase of the imports over the decade which many hon. Members pointed out, is but a sign of the progressive economic development and industrialisation of this country. I would request every hon. Member, whosoever is interested in the import policy, to check up how every rupee or sterling or dollar of foreign exchange has been used to the maximum advantage in national investment and reconstruction. That is why out of the total import bill more than 62 per cent. or 63 per cent. of this large amount of Rs. 1,100 crores is used only for industrial goods. Capital goods come next to it. After all it is through capital goods that the industrial goods are used by the manufacturing processes and these have also registered a sizeable increase. Consumer goods which used to be the bane earlier of the import policy, where some 80 per cent. or 85 per cent, of the national exchequer's foreign exchange conserved or collected during the war years in terms of sterling balances had been spent in consumer goods they are now converging to less than 8 per cent. of the

national exchequer. This shows that a continuous probe, examination and scrutiny is taking place at all levels to reduce the quantum of inescapable consumer goods like some foodgrains, for general sustenance. a little bit of kerosene which our villages need in the absence of electrification. Even out of this 8 per cent. of foreign exchange used for consumer goods more than 4.5 per cent, or Rs. 30 crores is for importing kerosene and it is only the balance of Rs. 18 crores or Rs 19 crores that are spent on miscellaneous items like fish for Bengal and' so on. About Rs. 4.5 crores are spent for fish because fish production in Bengal is not commensurate with the local needs. All the local production goes into daily consumption, and over and above that we have to import fish worth about Rs. 4.5 crores for people of the eastern regions from Pakistan and other regions. I have given this analysis because many people cursorily look at these figures and are mightily afraid at the rise in the import bill and they are rather casual in their reference to what is termed the waste of foreign exchange and they do not penetrate and analyse on what types of products the bulk of the foreign exchange is used, and they sometimes mislead public opinion. I can assure the House and the public that a very close scrutiny is maintained, sometimes annoying to the importer or the actual user or the person who needs the things. We have to undertake this scrutiny to see that we use the foreign exchange to the maximumadvantage.

Then again, in the matter of removing the indigenous content or the foreign exchange content of the import bill, some Members mentioned that there should be a register prepared and once the register is published it would not be difficult for the people not to apply because they would know what are included in the indigenous lists. I can assure Shri Krishna Chandra and the other hon. Members who mentained this that in that case

I will have to publish a book of some 2,000 pages. The import content depends upon the indigenous productions and these are diversified and they are increasing every day. The list would run to thousands and thousands. There are more than 20,000 categories of them, industrial parts, components, basic raw materials, producer goods, machineries, engineering goods, chemicals and a host of other things. So wide and varied is modern technology that the production today is larger than that of yesterday, it will be larger tomorrow as compared to today, it would be more next year as compared to this year and this year it is more as compared to last year. Therefore, it is impossible to have an inventory prepared of them, and also of the names and addresses of the thousands and thousands of the entrepreneurs, and they have to say what each is producing. The importer must read all this voluminous literature before he can apply so that he may be correct and then it is said there will be no delay. Really it is putting it in a vicious circle which will make for enormous delay and at enormous cost without any benefit to anybody.

SHRI AKBAR ALI KHAN (Andhra Pradesh): But there is some incorrect information.

SHRI MANUBHAI SHAH: Well. out of thousands of cases there may be a few. Somebody says that he does not get a particular type of screw which he needs, or may be a wire of a particular dimension or a chemical of a particular specification, and he is told, "No." He then goes to the right man, but sometimes he goes to the wrong man and then comes forward saying that he does not get the goods. Very few cases are there where the entrepreneur may find his application rejected because of the indigenous content, and the matter does not come out to be true. That is my personal knowledge and the large number of applications handled is itself a positive proof.

SHRI KRISHNA CHANDRA: But the Mudaliar Committee have given several instances where applications are rejected on this plea that these things are indigenously available, while they are not.

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SHRI MANUBHAI SHAH: That is exactly what I am explaining. When you think of the thousands of import licences issued to the various users. all within these six weeks, with all these procedures, you can see the quantum of delay or rejection is just of a fractional or peripheral nature as compared to the large amount of disposals that are taking place directly. We have to be careful in protecting the indigenous producer by saying that such and such a thing is available here. It might be that in some cases some incorrect information was conveyed. By and large, the procedure over the last ten years has worked so well that we have been able to maintain in a dynamic manner a balanced protection to the indigenous producer. If you just go on importing, then the industries could not come up in production at all. So, the margin, what you call the fractional margin, between certain rejections on wrong grounds and 99 per cent. passing on correct grounds is a balance which has got to be administered in an organisation like this and I would, therefore, appeal that now it is better to apply even more careful and intensive and positive procedure than having generalisation in procedures. No such complex thing can work in a manner by having a register of the productions, of the goods of the specifications and yet the particular goods that an entrepreneur wants cannot always be found from such a massive book. This is how over the last so many years the import policy has been rationalised and we have had import substitution to which, I think, my hon, friend, Shri Mani, re-The entire industrial policy ferred. of this country in the First Plan, in the Second Plan and in the two years of the Third Plan is based on

the theory of import substitution and diversification. That is, we try to produce whatever is not produced and make the production more and more indigenous to the extent that within three years practically most of the goods, hundred per cent. of them, are produced in the country and yet some goods remain to be imported either for components or for capital goods.

Now, I come to the question of exports which is more vital than imports. It is true that exports have stagnated over a number of years. This is also shown in the charts in the books It is of the order of Rs. 630 crores or Rs. 640 crores. Over the last ten years there has been stagnation. It is only because of this that concern is felt in this House. went into this matter more intensively and it is because of that that this Department of International Trade was created. It is not a question of magic that all the ills of the decades, the diseases, the maladies and the imbalances can be cured at once. It is an inheritance of the last fifty years. All this stagnation is due to that and now productivity is coming up, quality consciousness is being raised and market research is being accomplish-Now, international trade is not a matter of magic that within six or eight months of the creation of a separate Department we can break this stagnation of the several decades, break down all the barriers. (Interruption). Now, I am talking of the stagnation. This stagnation has got to be broken. In the eight months there has been some rise. I am not taking credit for this but there has been some rise, of the order of Rs. 20 to Rs. 21 crores. A clear direction has been laid down as to where and how exports should be increased, what are the items on which attention should be paid, in which manner we can have exports of iron ore or manganese ore increased. It is a question of laying down the correct norms and the correct method of approach to the problem of export. That is what we have been doing here in the last six months and I am glad to say that on most of the commodities the results are not unsatisfactory though they may not be completely satisfactory.

Take, for instance, tea, to which my friend, Mr. Chordia, referred. He said that we were trying to run away with diversification without paying due attention to traditional markets and goods. It is entirely incorrect, if I may say so, because we are paying the maximum attention to the traditional goods but let not anybody get lost in the belief that the traditional items alone will offer a solution to this country's far-reaching problems. It is only one sector and ter has created history in the record of exports in this country. Even in spite of the fact that production was bad due to floods and monsoon, it was down by 23 million pounds out of the total production of 750 million pounds tea exports have registered a maximum rise, a modest increase in value of about one crore of rupees. spite of production going down, tea exports have registered an increase of about one crore of rupees.

Take again jute. Jute production was almost twenty per cent. this year than even last year. crop was good and that is not because of any human agency. Jute production was so good that the sealing which had been more or less a permanent one over the last fifteen years has been removed. There was a sealing of 12½ per cent. 15 per cent. and so on the looms. This was unsealed completely this year and the mills are working entirely to full capacity and the jute export figures have recorded an increase and this single item has contributed to the extent of about Rs. 12 crores.

Shri A. D. MANI: I want to know whether we have improved our position in the U.K. and the U.S.A. markets in respect of jute.

SHRI MANUBHAI SHAH: In the U.K. and the U.S.A. markets just has registered a considerable increase.

[Shri Manubhai Shah.]

I will now on to other produces like iron ore. We know the definite directions. As I said the other day, in a previous Session, we are preparing master plans. These are not paper plans, as some Members have said. They are basically fundamental, plans requiring time and patience and the correct direction of policy to lay down roads and hospitals in Bhilai, to increase the Kiruburi and Bailadilla production, to increase the capacity of the Barahdil plant to handle ten millions, to increase the capacity of the Vizag Port by mechanisation to handle six million tons. are the various methods by which the export trade of iron ore can be raised from the present about five million tons to, as I said, outside Goa, to 25 million tons outside Goa. Goa itself can give eleven million tons. This is something of a positive achievement when we try to secure proper steps, laying down programmes, long drawn programmes which mean increased railway capacity, increased port capacity, construction of highways and roads so that over long distances the ore can be taken and discharged in the ports and earn foreign exchange.

Reference was also made to manganese ore. It is true that in this particular sector of manganese ore we are getting completely pressed down over the last five years. There has been a world decline in the price of this produce and what was somewhat profitable two or three years ago has today, in the course of these three years, lessened in value. The world prices have fallen from \$ 24 a ton to \$ 19 a ton. The Gobo mines in the Congo, the Brazilian mines and the Soviet mines have come up terrifically in exports and they are nearer to the continents consuming manganese for steel. They are competing with us and with the rest of the world and yet, it is only through the intervention of the State Trading Corporation that we are able to get some price. My hon, friend, Mr. Mani, must have been given some information by some

private mine-owner He said that the intervention of the State Trading Corporation was causing trouble but I want one single mine-owner of this country to be brought to me by any hon. Member of this House or elsewhere, who can tell me that he can export manganese ore on his own. that no licence is required for export and that export should be completely decontrolled. Thev cannot without the assistance of the Trading Corporation. Our local production price is 20 to 25 per cent. higher than the international price. Much to the annoyance of Shri Dahyabhai who criticised the State Trading Corporation in the last Session-and reference was also made by Mr. Mani-I would like to say that the State Trading Corporation has played a definite role. We have open tenders and we purchased 21 lakh tons of manganese ore from all the mine-owners. We try to export them through contract or through barter or through commodity exchange at the State Trading Corporation level and in this vital field, as Mr. Bhupesh Gupta said, the State Trading Corporation is trying to play its legitimate role.

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As there is not much time at my disposal. I would now rather come to the area-wise analysis of the export trade because the commodities are many. I would not take the time of the House on other commodities. In the areawise approach, there is a little misgiving continuing because of some free trade believers in this country attacking Eastern Bloc countries with their political aspects and the trade that the democratic and capitalist countries in the West and other hemispheres are having with this whole bloc, where one-third of the world's mankind is living. They have reciprocal, bilateral and multilateral trade arrangments with these people-these very people who incite here, many people, to speak against such trade. Well, one single country in the Western hemisphere has got trade with the Soviet Union worth

over a thousand crores per year. And when we try to do Rs. 5 P.M. 30 or Rs. 40 or Rs. 50 or Rs. 60 crores worth of trade all the guns are mounted to find fault with this trade. I do not hold any brief for any one particular part of the world or the other. The interest of my country is permanent and paramount, and wherever the interests of our country are to be served we are prepared to trade with all friendly countries in an honourable I must say that the trade with the East European countries has been progressing It is rising by leaps and bounds, yet it is only a small portion of the total trade. All the time it has to be continuously remembered that our trade with the rest of the world is also equally going up. Here was a sector which was totally absent before five or six years. Over these years it has expanded thanks to our foreign policy, thanks to the policy of non-alignment, thanks to friendly relations with all parts of the world.

The question of re-exports referred to. Of course, throughout the world there is this difficulty of re-exports and sometimes everybody re-exports. There is no country in the world which does not re-export but to highlight this matter on a political platform—not here but many quarters outside—is something which is misleading. \mathbf{T} he Union, as I said in the intervention, has not diverted or re-exported even one naya paisa worth of goods anywhere and 50 to 60 per cent. of our trade with the East European countries is with this country and there is no diversion from there. There are three or four other medium-sized European countries where there has been some diversion. We are quite aware of it and we have really taken up the matter with them very intensely and discussed this with the Governments of those countries and they have undertaken the responsibility to see that there will be no diversion,

or minimum diversion possible, and even if there is any re-export to be done, they will do so in consultation or with some sort of concurrence from us or something like that. I can assure the House that we are very watchful and it would not be correct to run down or deprecate this trade. It is also as much foreign exchange Because it is called rupees, it does not mean that it is not foreign exchange. It is merely a way of giving a name to it. Whatever we import from this region they are inescapably of the most vital importance to us. We are not importing just consumer goods anything or which this country's economy not need It is as valuable to have trade with these countries as having trade with any other country or in any other currency because all goods ultimately get exchanged through the mechanism of currency. This is not something like an ad hoc exchange. It is not as if some goods are imported against our goods exported. From the policy point of view their prices are checked and what is exported fetches international price.

Then our trade with the United States has been on the whole fairly progressing. A reduction of Rs. 4 to 5 crores which was recently single item noticed was due to a The United States ferro-manganese. has a method by which they buy and stockpile things. They have a system of what is called C.C.C. contracts which open once in two or three years. They purchased quite a lot of ferromanganese from us year before last and therefore they did not tenders last year. And there was no sale by us and we lost about Rs. 10 to 12 crores. Again in the current year they are opening tenders we are sending a mission very shortly to the United States for negotiating the C.C.C. contracts for ferro-manganese and I am quite hopeful that in 1963 again we will sell ferro-managanese at mutually satisfactory prices to the United States and this one

[Shri Manubhai Shah] single item which has caused this fall in our trade will be restored. As we are doing well in other commodities I hope our trade with the U.S.A. will look up further.

SURT AKBAR ALI KHAN: We should explore other avenues also for this ferro-manganese.

SHRI MANUBHAI SHAH: As for other avenues there are difficulties about price and other things and I do not want to take more time of the House by going in details into them

I would now touch upon the question of newsprint to which Mr. Mani made a reference. I am sorry I am not able to give more information to the House because of shortage of time about newsprint coming from neighbouring country. All goods that come here cost us money whether it comes in terms of what barter or commodity exchange or rupee currency and, therefore, what we are concerned with is the allotment to every item of import in terms of the total foreign exchange; whether that foreign exchange is paid through sterling or dollar or whether it is barter or commodity exchange or rupee payment is of no consequence because we have to pay for it with our products. And that is limitation and we ourselves are not very happy that to this very industry, very powerful industry. very important industry on which the freedom of the Press, the freedom of expression and association, rests, we cannot make available more foreign exchange. We have stretched to the maximum possible extent. We had several discussions with the sentatives of the newspaper industry and I know that they are not fully satisfied, but they also, I do believe, along with Mr. Mani, know that they have to share our difficulties and I hope that they appreciate that it is not for any other reason that we are not in a position today, excepting stringency of foreign exchange and

the inability of the country, to spend more on this commodity even though we attach the highest importance to it

With these words I hope that the work of this Organisation which is very vital to the country's interests will be appreciated by the House.

SHRI SONUSING DHANSING PATIL (Maharashtra): Sir, I have one question to ask. How are the concessions and incentives given for the purpose of boosting up our exports reflected in terms of additional earnings of foreign exchange?

SHRI MANUBHAI SHAH: Well, Sir, firstly the incentives are given only in a very minor sector of our exports. For example, jute, tea, oilseeds, iron ore etc. which are the traditional items and which form 80 to 85 per cent. of the export trade are not given incentive. Manufactured articles or the difficult-to-sell items are the ones where incentives are given. which are bartered are automatically counter-valued; on both sides there In is no incentive. cases actually incentives are given, it is not only to increase trade. Of course, in the case of chemical products engineering products and textiles if the incentives were not there they would not have gone forward as much as they have. But . . .

SONUSING Shri DHANSING • I have no PATIL: quarrel with incentives. I want to know how they are reflected in increased foreign exchange earnings. Suppose there is a total quantum of incentives or concessions given to the tune of Rs. 20 crores; as against that how much additional foreign exchange do you earn?

SHRI MANUBHAI SHAH: It is not a question of addition. Just as Mr. Mani mentioned about Pakistan voucher even to sustain the foreign market, the level of your export, it does require incentives; as the Mudaliar Committee has said, this

incentive is the base structure. And these incentives are given not here alone. They are given even in Japan also which is a powerful trading country, which over the years developed so much industrial production. Therefore, incentive have to be judged from that angle, whether the incentive in the net leaves surplus to the community or not. I can assure the hon. Member that almost 50 per cent. sometimes 75 per cent. on realisation is given to the exchequer. The incentive is only 50 per cent, of the total amount.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You have not heard the other speakers; I hope you have no reply.

SHRI A. D. MANI: I have heard accounts from other people.

Mr. Vice-Chairman, Sir, the House is very grateful to the hon. Minister for International Trade for the statement that he has made on the subject of export promotion. We are very glad to know that we have improved our position in tea in the U.K. and U.S. markets.

The Minister said that there were two million applications every year before this Organisation. I should like to take this opportunity of paying a tribute from this side of the House to the work done by the Import and Export Trade Control Organisation and for the care, diligence and

industry with which they have disposed of the applications before them. But there are complaints that there are delays and the Minister should see to it that the time taken for the disposal of applications from the time they are received till a decision is given is reduced to the shortest possible extent.

There are also complaints that in regard to the issue of essentiality certificates by the Directors of industries in the various States many arbitrary considerations play a part in their decisions. There should be a Committee associated with the Directors of Industries consisting of businessmen who will see to it that some amount of fair play is maintained in the issue of these certificates at the State level.

Sir, I should like to say that I hope that as a result of the work of the new Ministry of International Trade we will be able to stabilise our exports at Rs. 900 crores per year so that in the Fourth Five Year Plan we may think in terms of Rs. 4,500 crores of foreign exchange earnings for financing our development plans.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stands adjourned till 11:00 A.M. tomorrow.

The House then adjourned at ten minutes past five of the clock till eleven of the clock on Wednesday, the 23rd January 1963.